

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 18 APR 1994

APPLICATION NUMBER: 865 of 1993.

APPLICANTS:

Sri.R.S.Kulkarni v/s. Superintendent of Post Offices, Gadag  
T.O.

RESPONDENTS:

1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor,  
First Cross, Sujatha Complex, Gandhinagar,  
Bangalore-9.
2. The Post Master General  
North Karnataka Region,  
Dharwad-580001. represented by  
The Asstt. Post Master General (Staff),  
Karnataka Circle, Bangalore-1.
3. Sri.G.Shanthappa, Addl. Central Govt.  
Stng. Counsel, High Court Bldg,  
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 29th March, 1994.

Issued on  
18/4/94

R.

o/c

*Se Shambu*  
for DEPUTY REGISTRAR(S)  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 865/93

TUESDAY, THE 29TH DAY OF MARCH, 1994

Shri V. Ramakrishnan ... Member (A)

Shri A.N. Vujjanaradhy ... Member (J)

Shri R.S. Kulkarni,  
Aged 52 years,  
S/o Shri S.R. Kulkarni,  
P & T Quarters, C-3,  
Gadag - 582 101 ... Applicant

( By Advocate Dr. M.S. Nagaraja )

Vs.

1. The Superintendent of Post Offices,  
Gadag Division,  
Gadag,  
Dharward District.
2. The Director of Postal Services,  
Office of the Post Master General,  
North Karnataka Region,  
Dharwad - 580 001.
3. Post Master General,  
North Karnataka Region,  
Dharwad - 580001.
4. Union of India  
represented by  
Secretary to Government,  
Ministry of Communications,  
Department of Posts,  
New Delhi - 110 001.

... Respondents

( By Advocate Shri G. Shanthappa )  
..... Standing Counsel for Central Govt.)

O R D E R

Shri V. Ramakrishnan

We have heard Dr. M.S. Nagaraja, learned counsel  
for the applicant and Shri G. Shanthappa, for the



respondents. Dr. Nagaraja submits that the applicant will be filing a revision petition to the department. We find that the applicant had filed an appeal as at Annexure A-5 dated 22.4.92 against the order of the disciplinary authority which was rejected by the appellate authority by an order dated 30.6.93 as at Annexure A-6. As the applicant wants to file a revision petition, he should do so within six weeks from the date of receipt of a copy of this order and the department will dispose of the same on merits within three months from the date of receipt of such petition.

Dr. Nagaraja further submits that the applicant is continuing in the government accommodation and he may be permitted to retain the same till the disposal of revision petition, subject to payment of usual rent as per rules. The request is reasonable and the department will not evict the applicant till the disposal of the revision petition.

With the above observations, this case is finally disposed of with no order as to costs.

184  
Sd/-  
24/7/97  
( A.N. Vujjanaradhya )  
Member (J)

Sd/-  
24/7/97  
( V. Ramakrishnan )  
Member (A)

S. Shankar TCV  
24/7/97

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 7 OCT 1994

Miscellaneous

APPLICATION NO: 438 of 1994 in O.A.NO.865 of 1993.

APPLICANTS:- Sri.R.S.Kulkarni  
V/S.

RESPONDENTS:- Superintendent of Post Offices, Gadag and Others.

To

1. Dr.M.S.Nagaraja, Advocate,  
No.11, First Floor, First Cross,  
Sujatha Complex, Gandhinagar,  
Bangalore-560009.
2. Sri.G.Shanthappa,  
Additional Central Government  
Standing Counsel, High Court Building,  
Bangalore-560 001.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.  
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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 30-09-94.

Issued on

7/10/94 

of

  
P.R. DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

- 5 -

**In the Central Administrative Tribunal**  
**Bangalore Bench**  
**Bangalore**

Application No. .... 865 ..... of 1993

ORDER SHEET (contd)

OA 865/93

Date	Office Notes	Orders of Tribunal
		<p><u>ORDERS ON MA 438/94</u></p> <p>Ref VR (MA)/ ANV (MO) 30.9.94</p> <p>Heard Shri C. Shanthappa in MA 438/94 seeking extension of time by four months from 9.6.94 due to shortage of staff and other problems. We notice that that there is a delay in seeking extension of time and no MA for the same has been filed for condonation of delay. Dr. M.S. Nagaraja has no objection in condoning the delay. Hence, time is extended for two months from today. Accordingly MA 438/94 is disposed of.</p>



Sd/-  
M(J)

Sd/-  
SOL

Sd/-  
30/9/94  
M(A)

**TRUE COPY**

Section Officer 07/10/94  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore